

[For individuals being a resident other than not ordinarily resident having Income from Salaries, one house property, other sources (Interest etc.) and having total income upto Rs.50 lakh]  
(Refer instructions for eligibility)

**2018 - 19**

**PART A GENERAL INFORMATION**

PAN	Name	Aadhaar Number (12 digit)/Aadhaar Enrolment Id (28 digit) (If eligible for Aadhaar)	
Mobile No.	Address: Flat/Door/Block No.	Name of Premises/Building/Village	Road/Street/Post Office
Email Address	Area/locality	Town/City/District	State Country Pin code
Return filed (Tick) [Please see instruction- ] <input type="checkbox"/> On or before due date- u/s139(1), <input type="checkbox"/> Belated- u/s 139(4), <input type="checkbox"/> Revised - u/s 139(5), <input type="checkbox"/> u/s 119(2)(b), or in response to notice u/s <input type="checkbox"/> 139(9)-Defective, <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A/153C		Employer, if any – <input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others	
If revised/defective, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)		/ /	
If filed in response to notice u/s 139(9)/142(1)/148/153A/153C, enter date of such notice		/ /	

Are you governed by Portuguese Civil Code as per section 5A? Tick  Yes  No (If "YES" fill PAN of the Spouse)

**PART B GROSS TOTAL INCOME Whole- Rupee (₹) only**

SALARY / PENSION	B1 i Salary (excluding all allowances, perquisites and profit in lieu of salary)	i	
	ii Allowances not exempt	ii	
	iii Value of perquisites	iii	
	iv Profit in lieu of salary	iv	
	v Deductions u/s 16	v	
	vi Income chargeable under the head 'Salaries' (i + ii + iii + iv - v)		B1
HOUSE PROPERTY	B2 Tick applicable option <input type="checkbox"/> Self Occupied <input type="checkbox"/> Let Out	If let out, furnish details below -	
	i Gross rent received/ receivable/ lettable value	i	
	ii Tax paid to local authorities	ii	
	iii Annual Value (i - ii)	iii	
	iv 30% of Annual Value	iv	
	v Interest payable on borrowed capital	v	
vi Income chargeable under the head 'House Property' (iii - iv - v)		B2 ( )	
B3 Income from Other Sources		B3	
B4 Gross Total Income (B1+B2+B3) (If loss, put the figure in negative)		B4 ( )	

**PART C - DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer instructions for Deduction limit as per Income-tax Act)**

80C	80D	80G	80TTA
Any Other (Please specify section)			
Total deductions	C1	Total Income (B4-C1)	C2

**PART D - COMPUTATION OF TAX PAYABLE**

D1 Tax payable on total income	D2 Rebate u/s 87A	D3 Tax after Rebate		
D4 Cess, on D3	D5 Total Tax and Cess	D6 Relief u/s 89(1)		
D7 Interest u/s 234A	D8 Interest u/s 234B	D9 Interest u/s 234C		
D10 Fee u/s 234F	D11 Total Tax, Fee and Interest (D5+D7+D8+D9+D10 - D6)			
D12 Total Taxes Paid	D13 Amount payable (D11-D12) (if D11>D12)	D14 Refund (D12-D11) (if D12>D11)		
Exempt Income: For reporting purpose	10 (38)	10(34)	Agricultural Income (≤ Rs.5000)	Others Pls. specify

**PART E - OTHER INFORMATION**

D15 Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)
Sl. IFS Code of the Bank Name of the Bank Account Number (tick one account <input checked="" type="checkbox"/> for refund)
I
II

**Schedule-IT Details of Advance Tax and Self-Assessment Tax payments**

BSR Code Col (1)	Date of Deposit (DD/MM/YYYY) Col (2)	Serial Number of Challan Col (3)	Tax paid Col (4)
R1			
R2			

**Schedule-TDS Details of TDS/TCS [As per Form 16/16A/27D issued or Form 26QC furnished by Deductor(s)/ Employer(s)/ Collector(s)]**

TAN of deductor/ PAN of the Tenant Col (1)	Name of the Deductor/ Collector/Tenant Col (2)	Amount which is subject to tax deduction /collection Col (3)	Year of tax deduction/ collection Col (4)	Tax Deducted/ collected Col (5)	Amount out of (5) claimed this Year Col (6)
T1					
T2					

**VERIFICATION**

Stamp Receipt No., Seal, Date & Sign of Receiving Official

I, son/ daughter of solemnly declare that to the best of my knowledge and belief, the information given in the return is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making this return in my capacity as \_\_\_\_\_ and I am also competent to make this return and verify it. I am holding permanent account number \_\_\_\_\_ (if allotted) (Please see instruction).  
Date: Sign:

If the return has been prepared by a Tax Return Preparer (TRP) give further details below:

Identification No. of TRP	Name of TRP	Counter Signature of TRP

If TRP is entitled for any reimbursement from the Government, amount thereof